

In the court of the Principal Special Court for EC & NDPS Act Cases, Madurai.
Present: Thiru V.Padmanabhan, M.A., M.L. D.H.
Additional District Judge/Presiding Officer.
Dated this the 09th day of July 2020Thursday
Special CrI.M.P.No. 216 of 2020

Manipillai @ Mani (51/2020)
W/o Sathishkumar. ..

Petitioner/Accused

/Versus/

State through the Inspector of Police,
M.Kallupatti Police Station ,
Cr.No.375/2020. ..

Respondent/Complainant

This bail petition is filed through online/email on 07.07.2020 and taken on file before me finally on this day in the presence of Thiru.C.Susikumar, Advocate for the petitioner and Thiru.P.Seetharaman, Special Public Prosecutor for the State and upon perusing the records this court delivered the following

:ORDER

Heard both sides through conference call.

2) The learned counsel appearing for the petitioner/accused would submit that the petitioner has been in judicial custody from 04.07.2020 and charged for the alleged offence under section 8 (c) r/w 20 (b) (ii) (B) NDPS Act; that the petitioner did not involve in this incident as alleged on prosecution side; that the Petitioner is innocent person; that if the petitioner is released on bail she will abide the conditions of this court and that she may be released on bail.

3) In the objection filed on prosecution side,it is stated that the petitioner already involved in three previous case incident and that petition may be dismissed.. .

4. During arguments hearing the learned counsel for the petitioner further contended that the petitioner is taking treatment for kidney failure and in this regard copy of the medical records also submitted. The medical records also perused

Further he submitted that at present the petitioner has been admitted as inpatient in Government Hospital , Madurai, the said fact was fairly conceded on prosecution..

5) From perusal of remand report it reveals that the petitioner has injuries on her body and she made allegation of police torture..

6) Considering the above circumstances, remand period and in view of the recent COVID 19 pandemic situation, taking lenient view and also in the interest of justice this court is inclined to grant bail to the petitioner.

7) Hence, the petitioner is enlarged on bail subject to condition on her executing own bond for Rs.10,000/before the Superintendent, Sub Jail for Women , Nilakottai . Further, she should appear before this court within 15 days from lifting of lock down, along with two sureties and execute a bond for the like sum each to the satisfaction of this Court and further condition to appear and sign before the respondent Police Station at 10.00 A.M. continuously without any deviation for one month daily from lifting of lock down period. Thereafter four weeks on every Thursday.

In the result this petition is **Allowed**.

Sd/- V.Padmanabhan
Additional District Judge/Presiding Officer,
Prl. Spl Court for EC & NDPS Act Cases,
Madurai.

Copy to:

- 1) The Superintendent, Sub Jail for Women, Nilakottai
- 2) The Inspector of Police,
M.Kallupatti Police Station.
- 3) The counsel of the petitioner.